to Questions

#### Statement

							HeM't			
Name of dispens	isaries							No. of	physicians	No. of patients seen during the period 1-8-82 to 1-8-83.
Dev Nagar	_				•				2,	46195
Gole Market			• 7	• -	•	-			3	40972
North Avenue		•							4 - 5	37244
Kidwai Nagar		•				•			4:192	12 2 68go5
R.K. Puram			•	•	•		÷ •		3.7	gaye.
UNITS			,					- ·	ارون الآواريون مراجع عمر	
Delhi cantt.	•		•	• • •	•	•	٠.	·	- a	38719
Hari Nagar		•		•			•		2	46616
Jung Pura		•	•	•	•				e .	37401
Kingsway Camp	p,	•	•		•	•			<b>e</b> 5	45619 /
Laxmi Nagar	•	•	٠		•		•		a ]	42218
M.B. Road	• :	•	•	• 1	<b>5.</b>	•	•		е ,	38964
Gurgaon	•	•	•			•	٠			20764
Ayurvedie Hosp	oital	Lodh	i Roa	d.					5	49500

### Theft tn Simaluguri-Muranhat Section of N. F. Railway

3079. SHRI JAGANNATHRAO JOSHI: Will the Minister of RAIL-WAYS be pleased to state:

- (a) whether Government are aware of the theft of thousands of tonnes of coal every year in an organised manner in the Sknaluguri-Muranhat section of North Frontier Railway;
- (b) whether the Railwaya are earning negligible passenger revenue due to heavy unchecked ticketless travel in this section; and
- (c) if go, what steps Government propose to take to prevent the same?

THE MINISTER OF RAILWAYS (SHRI A. B. A. GHANI KHAN CHAUDHURI): (a) and (b) No.

(c) Does not arise.

### Andhra Pradesh and Karnataka Express

3080. SHRI G. SWAMY NAIK; Will the Minlister of RAILWAYS be pleased to state:

- (a) whether it is a fact that Andhra Pradesh Express ia running between Secunderabad and New Delhi four days in a week and Karnataka Ex press between Bangalore and New Delhi twice a week-
- (b) whether it is also a fact that the passengers travelling on the Karnataka Express are leas in number as compared to the capacity of the train;
- (c) whether there is any proposal to run a regular train on these routes instead *ot* these *two trains*;
- (d) if so, by when the proposal is likely to be implemented?

THE MINISTER OF RAILWAYS (SHRI A B. A. GHANI KHAN CHAUDHURI): (a) Yes.

(b) Yes, during lean periods.

- (c) Yes, such a proposa] has been examined but not found feasible for want of adequate line capacity on section enroute.
  - (d) Does not arise.

## Adtion against manufacturers of Spurious Drug,

3081. SHRI J. P. GOYAL: SHRI RAMCHANDRA BHARADWAJ.

Will th<sub>e</sub> Minister of HEALTH AND FAMILY WELFARE b<sub>e</sub> pleased to refer to the reply to Unstarred Qnestion 529 given in the Rajya Sabha on the 14th July, 1982 and state:

- (a) whether any action has been taken against any of the 857 drug manufacturing companies in the country which have been found producing substandard medicines; and
- (b) if so, what are the details in thig regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (MISS KUMUD-BEN M. JOSHI): (a) and (b) Under the provisions of the Drugs and Cosmetics Act and Rule, made thereunder, control over the manufacture and sale of drugs is exercised by the State Drugs Control Authorities and action against drug manufacturers whose products are found of sub-standard quality is taken hy the State Drugs Control Authorities. In respect of samples of 857 manufacturers, action woul^ have been the State Drug<sub>s</sub> Control Authorities. Whenever reports on the drug declared as not of standard quality are received by the State Drugs Control Authorities, immediate action to withdrew the subject batch from the market is taken to the extent possible. The records kept by the manufacturers are also inspected to see whether the drug has been tested according to prescribed standards prior to its release. If deficiencies are found during these inspections, action to suspend or cancel the lincence

partly for a particular product o<sub>r</sub> for the total manufacturing activity is taken depending upon the natur<sub>e</sub> of the defects|deficienciea noticed and also the failure to comply with the prescribed manufacturing conditions of drugs. In cases where the products of a manufacturer ar<sub>e</sub> repeatedly found to be of sub-standard quality or wher<sub>e</sub> the substandard drug is due to delibrate negligence on the part of th<sub>e</sub> manufacturer, penal action a3 provide unde<sub>r</sub> the Drugs and Cosmeticg Act is also resorted to.

# Common Entrance Examination for Admission for Medical College\*

3082. SHRI RAMCHANDRA BHARADWAJ: SHRI J. P. GOYAL;

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that the Special Committee appointed by the Health Ministry has recommended a common entrance examination for admission to medical colleges through, out the country;
- (b) if so, what other recommendations have been made by the special Committee; and
- (c) what action Government are taking on the recommendations made by the Special Committee?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (MISS KUMUD-BEN M. JOSHI); (a) to (c) The Government had set up a Medical Education Review Committee in September, 1981 to review and to make recommendation^ for reforms in the present medical education cystem in the country. The Committee hag submitted its report to the Government. The Government have appointed an Empowered Committee to go into the recommendations of the Review Committee.